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Government of India
Ministry of Transport & Communications
(Transport Wing)

NEW DELHI, Dated the 12 Feb, 1968.

NOTIFICATION
(Merchant Shipping)

S.O. 612.- In exercise of the powers conferred by sub-section (2) of section 7 of the Merchant Shipping Act, 1958 (44 of 1958), the Central Government hereby directs that the power exercisable by it under or in relation to sub-section (2) of section 299A of the said Act shall be exercisable also by the Director General of Shipping.

[No. 46-MA(7)/67]

Sd/-
(K.V. Sankaran)
Deputy Secretary to the Government of India.